



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 29TH DAY OF JANUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE M.NAGAPRASANNA

CRIMINAL PETITION NO. 1192 OF 2026

BETWEEN:

1. SRI GANESH S
S/O SUBBEGOWDA,
AGED ABOUT 25 YEARS,
NO. 290, BEHIND OM SHAKTHI TEMPLE,
PRIYANKA NAGAR, VIRGONAGAR,
BENGALURU NORTH - 560 049.

2. SRI. SANJAY K
S/O KRISHNAMURTHY,
AGED ABOUT 28 YEARS,
R/O NO. 123, SEEGEHALLI,
PRIYANKA NAGAR, VIRGONAGAR,
BENGALURU NORTH - 560 049

...PETITIONERS

(BY SRI. MAHAMED GUFAN N., ADVOCATE)

AND:

1. STATE BY K.R. PURAM P.S.,
REP. BY STATE PUBLIC PROSECUTOR,
HIGH COURT OF KARNATAKA
BENGALURU - 560 001.





2. VINAY G
S/O GOPAL K
AGED ABOUT 21 YEARS,
NOW R/AT OLD POST OFFICE ROAD,
K R PURA, BENGALURU CITY
PERMANENT RESIDENT AT
TATTANAKUNTE VILLAGE,
DEVARAYASAMUDRA POST,
MULABAGAL TALUK,
KOLAR DISTRICT- 563 127.

3. N CHANDU
S/O NARAYAN SWAMY
AGED ABOUT 21 YEARS,
R/O NO 628/A,
LAKSHMI NARASIMHA NILAYA,
1ST MAIN, 3RD CROSS,
V.B. LAYOUT, KRISHNARAJAPURAM,
BANGALORE NORTH - 560 036.

...RESPONDENTS

(BY SRI. K. NAGESHWARAPPA, HCGP FOR R1;
SRI. M. MANJUNATHA, ADVOCATE FOR R2 AND R3)

THIS CRL.P IS FILED U/S 482 OF CR.PC (FILED U/S 528
BNSS) PRAYING TO QUASH THE FIR REGISTERED AGAINST
THE PETITIONERS/ACCUSED NO.1 AND 2 IN K.R.PURAM
POLICE STATION CRIME NO.8/2026 FOR THE OFFENCES P/U/S
115(2), 118(1), 351(3) R/W 3(5), 352, 351(2) OF BNS 2023
ON THE FILE OF THE HONBLE 29TH ADDL.CMM COURT, MAYO
HALL BANGALORE.

THIS PETITION, COMING ON FOR ADMISSION, THIS DAY,
ORDER WAS MADE THEREIN AS UNDER:



CORAM: **HON'BLE MR. JUSTICE M.NAGAPRASANNA**

ORAL ORDER

The petitioners are before this Court calling in question the registration of a crime in Crime No.8/2026 for offences punishable under Sections 115(2), 118(1), 351(2), 351(3) R/W 3(5) and 352 of the BNS, 2023.

2. Heard Sri. Mahamed Gufran N., learned counsel appearing for the petitioners, Sri. K. Nageshwarappa, learned HCGP appearing for respondent No.1, Sri. M. Manjunatha, learned counsel appearing for respondent Nos.2 and 3 and have perused the material on record.

3. During the pendency of these proceedings, it transpires that the parties to the *lis* have entered into a settlement and have placed on record such settlement along with the joint affidavit. The joint affidavit so filed reads as follows:

"JOINT AFFIDAVIT

We, **1) Ganesh S**, S/o Subbegowda, aged about 25 years, #290, Behind Om Shakthi Temple, Priyanka Nagar, Virgonagar, Bengaluru North 560 049, **2) Sanjay**



K, S/o Krishnamurthy, aged about 28 years, R/o #123, Seegehalli, Priyanka Nagar, Virgonagar, Bengaluru North 560 049, **3) Vinay G** S/o Gopal K, aged about 21 years, Now R/at Old Post Office Road, K R Pura, Bengaluru City, Permanent Resident at Tattanakunte village, Devarayasamudra post, Mulabagal taluk, Kolar District-563127, **4) N Chandu**, S/o Narayan Swamy, aged about 21 years, R/o # 628/A, Lakshmi Narasimha Nilaya, 1st Main 3rd Cross, V B Layout, Krishnarajapuram, Bangalore North-560 036, do hereby solemnly make oath and affirm on state as follows;

1) We submit that, the petitioners have preferred this petition to quash the First Information Report registered against petitioners-accused No.1 and 2 in K.R.Puram Police Station Crime No.8/2026 for the offences punishable under Section 115 (2), 118 (1), 351 (3), r/w 3(5), 352, 351 (2) of BNS 2023 on the file of Hon'ble 29th Addl. CMM Court, Mayo hall, Bangalore.

2) We submit that, at the instance of elders of family and well-wishers the us -petitioners and respondent No.2 & 3 have amicably settled all their claims, differences, litigations and disputes against each other and are in peace between ourselves. Respondent No.2 is student.

3) We submit that, in view of mutual settlement between the petitioners and respondent No.2 and 3, the respondent No.2 and 3 voluntarily and of his own free will, without any force and coercion, has no objection to quash the F.I.R registered against the petitioners in Chitradurga Rural Police Station Crime No.418/2023 for the alleged offences punishable under Section 284, 337 of IPC and Section 75 of Juvenile Justice (Care and Protection of Children) Act, 2015.

WHEREFORE, we the petitioners and the respondent No.2 and 3 most respectfully pray that this Hon'ble Court may kindly be pleased to quash the FIR registered against the petitioners/accused No.1 and 2 in K.R.Puram Police Station Crime No.8/2026 for the offences punishable under Section 115 (2), 118 (1), 351(3), r/w 3(5), 352, 351 (2) of BNS 2023 on the file of Hon'ble 29th Addl. CMM Court, Mayo hall, Bangalore, in the interest of justice and equity.



We do hereby declare that what is stated in this affidavit is true and correct to the best of our knowledge, belief and information and to that effect we have signed this affidavit."

4. In the light of application for compounding being filed along with the joint affidavit and offences not being against the State, I deem it appropriate to accept the compounding application and terminate the proceedings against these petitioners in the subject petition.

5. For the aforesaid reasons, the following:

ORDER

- i. Criminal Petition stands disposed.
- ii. Proceedings pending in Crime No.8/2026 pending before the 29th Additional CMM Court, Mayo Hall, Bangalore, against these petitioners stand quashed.

**Sd/-
(M.NAGAPRASANNA)
JUDGE**

SJK
List No.: 1 Sl No.: 64
CT:BHK